

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 142
TO BE ANSWERED ON 22.07.2024**

EMPLOYEES PENSION SCHEME

**142. SHRI DHAIRYASHEEL SAMBHAJIRAO MANE:
SHRI SUDHEER GUPTA:**

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has amended the Employees' Pension Scheme (EPS), 1995 for employees who have completed less than six months of contributory service;**
- (b) if so, the details thereof along with the aims and objectives thereto;**
- (c) the details of total number of claims for withdrawal benefits rejected due to contributory service being less than 6 months during the financial year 2023-24;**
- (d) whether the Government has also rationalized the withdrawal criteria governing the EPS and if so, the details thereof; and**
- (e) the other steps taken/being taken by the Government to bring unorganized sector under the ambit of EPS?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) to (d): Yes, the Central Government has made amendment in Table D of EPS 1995 vide notification No. G.S.R. 326 (E) dated 14.06.2024 to ensure that EPS members receive benefits based on the completed months of service instead of the completed years of service.

On account of contributory service being less than a completed year, approximately 7 lakh EPS withdrawal claims were rejected, as per rules, during the last financial year.

The modification is aimed to provide fair and equitable withdrawal benefits.

(e) The EPF&MP Act, 1952, under which Employees Pension Scheme (EPS) works, is applicable only to factories and notified classes of establishment employing twenty or more employees with monthly EPF wages up to Rs 15,000/- per month.
